

	020-Corporation Tax			021-Income-Tax		
	Figures as per CCA/CBDT Account	General T.D.S.	Total	Figures as per CCA/CBDT Account	General T. D. S.	Total
(Rs. in crores)						
1. Deduction from intt. on securities under Sec. 193 of I. T. Act 1961.	234.55	23.55 (upto 3/86)	58.10	77.67	216.70 (upto 3-86)	294.37
2. Deduction from Intt. payment other than Intt. on securities under Sec. 194-A of I. T. Act, 61.	122.93	...	122.93	117.15	0.03	117.18

These figures are provisional

(d) It cannot be categorically confirmed whether the Income-tax deducted at source from interest is promptly credited to the Central Government or not, because it is the duty of a person deducting tax to credit the same to the account of the Central Government within the prescribed time

(e) In order to safeguard the interest of revenue Section 201 of the I. T. Act provides that if the principal Officer or the Company of which he is the principal officer after deducting tax fails to pay the same to the credit of the Central Government he shall be deemed to be an assessee in default in respect of the said tax. The said section further provides that the said person shall be liable to pay simple interest at the rate of 15 per cent per annum on the amount of such tax. The tax so deducted and the interest payable thereon shall be a charge upon all the assets of the person or the company, as the case may be. According to Section 221, when an assessee is in default or is deemed to be in default he shall, in addition to the amount of arrears and the amount of interest payable thereon, be liable to pay penalty also. These provisions will ensure the prompt payment of the dues to the Central Government.

#### Licence for manufacture of Viscose fibre

3424. SHRIMATI JAYANTI PATNAIK : Will the Minister of TEXTILES be pleased to state :

(a) whether Government have granted further licences for the manufacture of Viscose fibre;

(b) if so, its implication on price front and on spinning mills;

(c) number of manufacturers of Viscose fibre in the country;

(d) whether Government have a proposal to expedite the creation of fresh capacity for the manufacture of Viscose staple fibre in the country; and

(e) if so, the steps taken in this matter ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (e). There are at present 7 units with licensed capacity for manufacture of viscose Staple fibres. In order to increase the availability of fibres at reasonable prices to meet the projected requirements of spinning mills, Government have from time to time issued Letters of Intent for fresh capacity.